

orders of acquittal. I have given a Call Attention motion.

MR. SPEAKER : We shall discuss it. We shall see.

(Interruptions)

12.10 Hrs.

### PAPERS LAID ON THE TABLE

#### Report on General Election to the Legislative Assembly of Assam, 1983

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) :

I beg to lay on the Table a copy of the Report (Hindi and English versions) on the General Election to the Legislative Assembly of Assam, 1983—Narrative.

(Placed in Library See No. LT-6772/83).

#### Payment of Wages (Railways) Amendment Rules, 1983

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) :

I beg to lay on the Table a copy of the Payment of Wages (Railways) Amendment Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 443 in Gazette of India dated 11th June, 1983 under sub-section (6) of section 26 of the Payment of Wages Act, 1936.

(Placed in Library See No. LT.6773/83)

#### Cinematograph (Certification) Rules, 1983

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : On behalf of Shri H.K.L. Bhagat,

I beg to lay on the Table a copy of the Cinematograph (Certification) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 381 (E) in Gazette of India dated the 9th May, 1983 under sub-section (3) of section 8 of the Cinematograph Act, 1952.

### Notifications Under Income-tax Act, 1961 and Central Excise Rules, 1944

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :—

- (i) S.O. 2661 published in Gazette of India dated the 25th June, 1983 regarding exemption to the 'Indian Parliamentary Group' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1983-84.
- (ii) S.O. 2662 published in Gazette of India dated the 25th June, 1983 regarding exemption to the 'Bhai Vir Singh Sahitya Sadan, New Delhi' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 and 1984-85.
- (iii) S.O. 2663 published in Gazette of India dated the 25th June, 1983 regarding exemption to the 'Kasturba Health Society' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (iv) S.O. 2664 published in Gazette of India dated the 25th June, 1983 regarding exemption to 'The Bar Council of India Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1975-76 to 1982-83.
- (v) S.O. 2665 published in Gazette of India dated the 25th June, 1983 regarding exemption to the 'District Relief Fund, Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 and 1983-84.
- (vi) S.O. 2666 published in Gazette of India dated the 25th June, 1983